COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 241 OF 2016 & IA NOS. 520 & 361 OF 2016

Dated: 21st September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Adani Power Maharashtra Ltd. ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s): Mr. J.J.Bhatt, Sr. Adv.

Ms. Poonam Verma Ms. Nishtha Kumar

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for R.1

Mrs. Deepa Chawan Mr. Kiran Gandhi

Ms. Ramji Taneja for R-2

Mr. M.G. Ramajandran Ms. Anushree Bardhan Ms. Poorva Saigal

Mr. Shubham Arya for R-3

ORDER

I.A. No. 520 of 2016 (for exemption from filing certified copy of the impugned order) is allowed.

As agreed by learned counsel for the parties, list the matter for hearing on <u>12.10.2017.</u>

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson